

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI
REGIONAL BENCH**

Excise Miscellaneous Application No. 86028 of 2019

(On behalf of Appellant)

in

Excise Appeal No. 85709 of 2019

(Arising out of Order-in-Appeal No. PUN-EXCUS-001-APP-500/2018-19 dated 17.12.2018 passed by Commissioner of Central Tax (Appeals-I), Pune)

Commr. of Cen. Ex. & ST, Pune-I

Appellant

41-A, ICE House,
Sassoon Road,
Opp. Wadia College,
Pune 411 001.

Vs.

M/s. Eaton Fluid Power Ltd.

Respondent

145, Off Mumbai-Pune Road,
Pimpri, Pune 411 018.

Appearance:

Ms. A.S. Parab, Assistant Commissioner, Authorised
Representative for the Appellant
None for the Respondent

CORAM:

Hon'ble Mr. Sanjiv Srivastava, Member (Technical)

FINAL ORDER NO. **A/87030/2019**

Date of Hearing: 08.11.2019

Date of Decision: 08.11.2019

Learned AR for the Revenue submits that the amount involved in the present appeal is less than Rs.50,00,000/- and, hence, covered by the litigation policy circular F. No. 390/Misc/116/2017-JC dated 22.08.2019. Consequently, the appeal is dismissed being withdrawn. MA disposed of.

(Dictated and pronounced in the open court)

**(Sanjiv Srivastava)
Member (Technical)**